

**Central Administrative Tribunal
Lucknow Bench Lucknow**

Original Application: 287/2009

This is 31st day of July, 2012

**Hon'ble Sri S. P. Singh, Member (A)
Hon'ble Shri Navneet Kumar, Member (J)**

Harsh Pati, aged about 41 years, S/o Shri Khem Chand, resident of C/o –
Dy. CEE(W), C&W Workshop, NR, Alambagh, Lucknow.

Applicant

By Advocate: Sri Praveen Kumar.

Versus

1. Union of India, through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Deputy Chief Electrical Engineer (W), C & W Workshop, Northern Railway, Alambagh, Lucknow.

Respondents

By Advocate: Sri B. B. Tripathi.

Order (Dictated in Open Court)

By Hon'ble Sri S. P. Singh, Member (A)

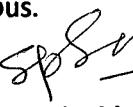
Heard.

2. Learned counsel for the applicant fairly concedes that the relief which has been sought in this O.A. has been granted to the applicant in compliance of the order of this Tribunal in O.A. 106 of 2009 in case of Shambhu Prasad Vs. Union of India & Others. This relief has been given subject to the Writ Petition filed before the Hon'ble High Court at Lucknow in Writ Petition No. 1079(S/B) of 2009 challenging the judgment and order passed by this Tribunal and the above Writ Petition was connected with Writ Petition No. 400 (S/B) of 2005, but no interim order has been passed staying the judgment and order passed by this Tribunal. Accordingly all reliefs have been granted to the applicant by respondents by passing the order dated 30.3.2010.

3. In view of the order passed by the respondents dated 30th March, 2010 in this regard, this O.A. has become infructuous.

4. Accordingly, O.A. is dismissed as having become infructuous.


**(Navneet Kumar)
Member (J)**


**(S. P. Singh)
Member (A)**